

State vs. Sanjay Singh (J/C)

FIR No. 75/2020

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020


Present: Learned APP for the State through V/C
Accused not produced from jail

Court is convened through V/C from residence office.

Naib Court has filed the e-challan along with # value certificate. It be taken on record.

Put up the matter on 18.08.2020 for consideration.

Jail Superintend is directed to s IO to also join the proceedings through V/C on the next date of hearing.


(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं 355 वृत्त नं 1
West District, Room No. 355
तीस हजारी न्यायालय
T-3 Metropolitam Court, West District

State vs. Sajid @ Pappu

FIR No. 209/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
Accused is stated to be on court bail

Court is convened through V/C from residence office.

Put up the matter on 18.08.2020 for consideration.

IO to also join the proceedings through V/C on the next date of hearing.

IO to also explain in writing as to why the charge-sheet was filed before the learned Duty MM and what was the urgency particularly when the accused is on police bail. Explanation be forwarded by the SHO concerned.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तरीकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, द्वितीय तल
West District, Room No. 355, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
The Hazari Court

State vs. Ashish Sharma

FIR No. 289/2020

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
Accused is stated to be on court bail

Court is convened through V/C from residence office.

Put up the matter on 18.08.2020 for consideration.

IO to also join the proceedings through V/C on the next date of hearing.

IO to also explain in writing as to why the charge-sheet was filed before the learned Duty MM and what was the urgency particularly when the accused is on court bail. Explanation be forwarded by the SHO concerned.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीला पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, टुकीर गेट
West District, Room No. 355, Tuker Gate
तीस हजारी न्यायालय, दिल्ली
The Hon'ble Court, Delhi

E-FIR No. 428/20

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:45 p.m.

Present: Learned APP for the State through V/C
Accused not produced from jail

Court is convened through V/C from residence office.

Put up on 18.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कनक नं. 355, टुलीन
West District, Room No. 355, Tulain
लीस हजारी न्यायालय, दिल्ली
The Metropolitan Magistrate, Delhi

e-FIR No. 37519/19

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:33 p.m.

Present: Learned APP for the State through V/C
Accused persons not produced from J/C

Court is convened through V/C from residence office.

Put up on 18.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद्, कमरा नं. 355, पृथ्वी नगर

West District, Room No. 355, Preeti Nagar

• तीस हजारी न्यायालय, दिल्ली

The Metropolitan Magistrate, District

State vs. Neeraj (J/C)

FIR No. 315/20

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
Accused persons are stated to be in J/C

Court is convened through V/C from residence office.

Put up the matter on 18.08.2020 for consideration.

IO to also join the proceedings through V/C on the next date of hearing.

Jail Superintendent is also directed to produce the accused persons through V/C on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनीया
Ms BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, पुलिस ठान
West District, Room No 355, Police Station
तीस हज़ारी न्यायालय
Ths Magistrate

State vs. Mohd. Wasim (J/C)

FIR No. 08/20

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
Accused is stated to be in J/C

Court is convened through V/C from residence office.

Put up the matter on 18.08.2020 for consideration.

IO to also join the proceedings through V/C on the next date of hearing.

Jail Superintendent is also directed to produce the accused through V/C on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, कृषि
West District, Room No. 355
तीस हजारी न्यायालय
The Hon'ble Court

State vs. Ranjit @ Ganja

FIR No. 593/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
Accused is stated to be on court bail

Court is convened through V/C from residence office.

Put up the matter on 18.08.2020 for consideration.

IO to also join the proceedings through V/C on the next date of hearing.

IO to also explain in writing as to why the charge-sheet was filed before the learned Duty MM and what was the urgency particularly when the accused is on court bail. Explanation be forwarded by the SHO concerned.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 365, तृतीय
West District, Room No. 365 Third
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

FIR No. 90/20
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:33 p.m.

Present: Learned APP for the State through V/C
Accused not produced from jail

Court is convened through V/C from residence office.

Put up on 18.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
ज़िला परिषद, कमरा नं. 355, तृतीय
West District, Room No. 355, Third
लीस हजारी न्यायालय, दिल्ली
The Metropolitan Magistrate, 355
T. S. H. J. 110011, Delhi

State vs. Harish

FIR No. 356/2019

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

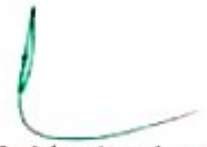
11.08.2020

Present: Learned APP for the State through V/C
Accused not produced from *Rohini Jail*

Court is convened through V/C from residence office.

Jail Superintendent is directed to produce the accused on next date of hearing through V/C on the next date of hearing.

Put up on the 18.08.2020 for further proceedings.



(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तराधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कनरा नं 350, तुर्की
West District, Room No. 350, Turk
दोसरा हाजारी न्यायालय, दिल्ली
दोसरा हाजारी न्यायालय, दिल्ली

FIR No. 475/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:57 p.m.

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C from residence office.

Put up on 08.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

श्रीमती बाबिता पुनिया
Ms. BABITA PUNIYA
महोदय, जिला न्यायालय
महोदय, जिला न्यायालय
दिल्ली न्यायालय, न्यायालय, दिल्ली
दिल्ली न्यायालय, न्यायालय, दिल्ली
दिल्ली न्यायालय, न्यायालय, दिल्ली
दिल्ली न्यायालय, न्यायालय, दिल्ली

Sarita Dhiman vs. Joginder Kumar

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned counsel for the complainant through V/C

None for the IO

Court is convened through V/C from residence office.

Put up on 26.08.2020 through V/C for arguments on the application filed under section 156(3) Cr.P.C.

IO to also join the proceedings through V/C on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
बिना ऑफिस, ब्लॉक 6, जयपुरी नगर
Metropolitan Magistrate
West District, Room No. 215, The
दिल्ली हाईकोर्ट, ब्लॉक 6, जयपुरी नगर
The Metropolitan Court

Anupam Mishra vs. Dinesh Gupta

PS: Hari Nagar
U/sec. 156(3) Cr.P.C.

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: *Shri Vishal Arun Mishra*, learned counsel for the complainant through V/C

Court is convened through V/C from residence office.

Reply filed. Copy supplied.

Put up on 28.09.2020 through V/C for arguments on the application filed under section 156 (3) Cr.P.C.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

दबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जि. पश्चिम, कमरा न. 355 तृतीय तल
District Room No. 355 Third Floor
हरि नगर न्यायालय दिल्ली

Item No. 1

Harish Sharma vs. Kamla Sharma

CC No. 3118/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that on the last date of hearing, learned counsel for the complainant had filed an application for recalling the order dated 16.10.2019, however, today, none has joined the proceedings on behalf of the complainant. In view of the same, matter stands adjourned for 08.12.2020.

(Babita Puniya)

MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, कमरा नं. 355, तृतीय तल

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

State vs. Arjun Singh

FIR No. 128/20

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:33 p.m.

Present: Learned APP for the State through V/C
Accused not produced from jail

Court is convened through V/C from residence office.

Put up on 25.08.2020 for purpose fixed.

IO to join the proceedings on next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, कृती नं. 11
West District Room No. 355, Kirti No. 11
तीस हजारी न्यायालय, दिल्ली
Thirteen Hajarai Court, Delhi

Item 2
State vs. Dharamveer

FIR No. 531/2014
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of recording the statement of process server. However, summons to P/S could not be issued due to lock-down.

Put up on 08.12.2020 for recording the statement of process server/further proceedings.

(Babita Punia)
MM-06, West District
THC, Delhi/11.08.2020
बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, दुतीय मंल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Dalip Singh

FIR No. 90/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Process not received back. Be awaited.

Let fresh process be issued in terms of previous order for 17.08.2020. SHO concerned is also directed to verify the address of the accused and submit the report on the next date of hearing.

(*Babita Puniya*)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय दिल्ली,
Tis Hazari Court

State vs. Rahul Khan

FIR No. 73/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:33 p.m.

Present: Learned APP for the State through V/C
Accused not produced from jail

Court is convened through V/C from residence office.

Jail Superintendent is directed to produce the accused on next date of hearing.

Put up on 18.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दफ्तराधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, सुप्रीम कोर्ट
West District Room No. 355, Supreme Court
डीस हजारी न्यायालय, दिल्ली
The District Court, Delhi

FIR No. 073/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

Accused not produced from J/C

Court is convened through V/C from residence office.

File perused.

Let notice be issued to the Jail Superintendent to produce the accused on 17.08.2020 through V/C.

Put up on 17.08.2020 for further proceedings.

(Babita Puniya)

MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद्, कमरा नं. 355, तृतीय मंजिल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Court

State vs. Vinay & Arjun

FIR No. 037519/19

PS: Hari Nagar

U/sec. 411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

Accused persons not produced from J/C

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that vide last order, *Ahlmad* was directed to issue process to the complainant, IO and Jail Superintendent; however, from the perusal of the file it is not clear as to when he had issued the process. Therefore, he is directed to state in writing the date when he had sent the process.

Put up on 17.08.2020 for purpose fixed.

(Babita Puniya)

MM-06, West District

THC, Delhi/11.08.2020

बबिता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, कमरा नं. 355, तृतीय मंज

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

The Magistrate Courts, Delhi

State vs. Tariq Tyagi

FIR No. 326/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:33 p.m.

Present: Learned APP for the State through V/C
Accused is stated to be court bail

Court is convened through V/C from residence office.

Process not issued by the Ahlmad. He is directed to file an explanation in writing on the next date of hearing.

Put up on 25.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 365, सुधीय नगर
West District Room No. 365, The
दोस हजारी नगरपालिका
T. 11.08.2020

Item No. 3
State vs. Vipin @ Arun & Ors

FIR No. 5871/2017
PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Court is convened through V/C from residence office.

Perusal of the file reveals that two of the accused persons are running absent and appropriate proceedings have been initiated against them as per law. In view of the same, put up the matter on 08.12.2020 for purpose fixed.

(Babita Punia)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 4
State vs. Rohit

FIR No. 162/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that vide last order, NBWs were directed to be issued against the accused, however, the same could not be issued due to lock down.

Put up on 08.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020
बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

CC No. 1038/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None.

Court is convened through V/C from residence office.

Put up on 08.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
विभाग परिधि, कमरा नं. 355, फ्लोर-07
West District, Room No. 355, The Court
तीस हजारी न्यायालय, दिल्ली
The Metropolitan Court, Delhi

CT No. 9895/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None.

Court is convened through V/C from residence office.

Put up on 08.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 358, वृत्तीय नगर
West District, Room No. 358, Vrttiy Nagar
तीस हजारी न्यायालय, दिल्ली
The Metropolitan Magistrate, Delhi

FIR No. 94/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of PE. Accordingly, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.

(Babita Punia)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय दिल्ली
The Magistrate Courts, Delhi

CC No. 4163/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None for the complainant

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of PSE. Accordingly, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for PSE.



(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 356, तृतीय
West District, Room No. 356, Third
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Court, Delhi

CC No. 524/1/2015
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None.

Court is convened through V/C from residence office.

File perused.

Put up on 08.12.2020 for further proceedings.


(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020
बबीता पुनीया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, टूटीक नगर
West District Room No. 355, Tuteek Nagar
डीएस हजारी न्यायालय दिल्ली
D.S. Haryal Nyaayaal Delhi

Lovekesh vs Rajesh Sakuja

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 03:35 p.m.

Present: None.

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is listed for arguments on the application filed under section 156(3) Cr.P.C., however, none has joined the proceedings o behalf of the complainant. Therefore, matter stands adjourned for 08.12.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय त. 7
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Sumit Giri

FIR No. 28/20
PS: Hari Nagar


Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:33 p.m.

Present: Learned APP for the State through V/C
Accused not produced from jail

Court is convened through V/C from residence office.

Put up on 18.08.2020 for purpose fixed.


(Babita Punjya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNJYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 35F वृत्त नं. 10
West District, Room No. 35F
गोस हजारी न्यायालय
110006

FIR No. 67/2020

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 03:39 p.m.

Present: Learned APP for the State through V/C
Accused not produced from Rohini jail

Court is convened through V/C from residence office.

File perused.

Put up on 25.08.2020 for further proceedings.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

सबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं 355, तृतीय
West District, Room No 355, Third
तीस हजारी न्यायालय दिल्ली
Tis Hazari Courts Delhi

e-FIR No. 4556/20

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:41 p.m.

Present: Learned APP for the State through V/C
Accused not produced from jail

Court is convened through V/C from residence office.

Put up on 18.08.2020 for purpose fixed.



(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 358, कृषि
West District Room No 358
प्रेस हॉटेली न्यायालय
11-08-2020

Item No. 6
Dilip Giri vs. Naveen Kumar

PS: Mundka
CC No. 1772/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None for the complainant

Constable *Amit*, Naib Court, PS *Mundka* through V/C

Court is convened through V/C from residence office.

ATR filed. Put up on 08.12.2020 for arguments on the application filed under section 156(3) Cr.P.C.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020
बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Fl.
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 8
State vs. Sonu

FIR No. 966/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
IO through V/C
Mr. Sumit Gaba, learned counsel for the accused through V/C

Heard. File perused.

Put up the matter on 08.12.2020 for further proceedings.

Learned counsel for the accused is directed to ensure the presence of accused on the next date of hearing.

Court notice be also issued to the owner of stolen property, complainant and IO for next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, हृदीय नगर
West District, Room No. 355, Third Fl-
तीस हजारी न्यायालय, दिल्ली
110008

FIR No. 345/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 03:41 p.m.


Present: Learned APP for the State through V/C
Accused Upender not produced from Rohini jail
Accused Anand is stated to be on court bail

Court is convened through V/C from residence office.

File perused.

Put up on 25.08.2020 for further proceedings.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing.


(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनीया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय
West District, Room No. 355 Third
तीस हजारी न्यायालय दि
Tis Hazari Court

Item No. 9
State vs. Parmjeet Singh

U/sec. 407/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that vide last order, summons were directed to be issued to the accused, however, the same could not be issued due to lock-down.

Put up the matter on 08.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय मंज
West District Room No 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 10
Kashmir Singh vs. Mahesh Kumar

PS: Hari Nagar
CC No. 1884/2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None for the complainant
Naib Court, PS Hari Nagar through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

ATR could not be filed as copy of the complaint was not supplied to the Naib Court.

Put up on 08.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हज़ारी न्यायालय, दिल्ली
Thi Hazari Courts Delhi

Item No. 11
State vs. Surender Dang

FIR No. 617/2003
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

Perused.

Since the matter pertains to the year 2003, put up on 28.09.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीरा हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

Item No. 12

State vs. *Sanjeev Yadav etc*

FIR No. 71/2007
PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

Shri Dev Rishi, learned counsel for the accused thorough V/C for accused
S. S. Dagar

None for accused *Sanjeev Yadav*

It is stated by the learned counsel for the accused *S. S. Dagar* that he has not received the copy of *challan*.

Heard.

IO is directed to supply the copy of charge-sheet to the accused namely *S. S. Dagar*.

Put up on 08.12.2020 for SOD/arguments on the point of charge.

(Babita Puniya)
MM-06, West Distict
THC, Delhi/11.08.2020
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
लि. परिसर, कमरा नं. 355, तृतीय मंजूर
District Room No. 355, Third Floor
लि. हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

FIR No. 101/2020
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
Dharmender s/o Shri Mahesh produced from Jail No. 3 through V/C
Romil not produced from J/C

Court is convened through V/C from residence office.

Heard. File perused.

Let IO be summoned for next date of hearing.

Jail Superintendent is also directed to produce accused *Romil* on the next date of hearing.

Put up on 25.08.2020 through V/C for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय फ्लोर
West District, Room No. 355, Third Floor
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari Court, Delhi

Item No. 12

State vs. *Sanjeev Yadav etc*

FIR No. 71/2007

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

Shri Dev Rishi, learned counsel for the accused thorough V/C for accused

S. S. Dagar

None for accused *Sanjeev Yadav*

It is stated by the learned counsel for the accused *S. S. Dagar* that he has not received the copy of *challan*.

Heard.

IO is directed to supply the copy of charge-sheet to the accused namely *S. S. Dagar*.

Put up on 08.12.2020 for SOD/arguments on the point of charge.

(Babita Puniya)

MM-06, West Distict

THC, Delhi/11.08.2020

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitan Magistrate-06

एच. एच. परिसर, कमरा नं. 355, तृतीय मंजिल

District Room No. 355, Third Floor

एच. एच. परिसर, न्यायालय, दिल्ली

H. H. Courts, Delhi

Item No. 14
FIR No. 186/2019
PS: Mundka
New Case No. 7003/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबिता पुनिया
Ms. BABITA PUNIYA
महानगर दफतारिकारी न्यायालय-06
Metropolitam Magistrate-06
लि. परिमय कमरा नं. 355 तृतीय मंज.
District Room No. 355 Third Floor
स. हजारी न्यायालय दिल्ली
110006

Item No. 15

CC No. 819/1/2013

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: *Shri S. M. Jamal*, learned counsel for the complainant through V/C

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is listed for pre-summoning evidence. Accordingly, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for PSE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबिता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जि. परिचय, कमरा नं. 355, तृतीय तल
W District, Room No. 355 Third Floor
नेस हजारी न्यायालय दिल्ली
Tis Hazari Court

Item No. 16

State vs. Sanchit Tanwar

FIR No. 15/2011

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.



(Babita Puniya)

MM-06, West District
THC, Delhi/11.08.2020

बबिता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, कमरा नं. 355, तृतीय मंज

W District, Room No. 355, Third Floor

टीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

Item No. 18

FIR No. 84/2013
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
रि. परिसर कमरा नं. 355 तृतीय मं.
V. District Room No 355 Third Floor
स हजारी न्यायालय दिल्ली
110006

Item No. 19

FIR No. 201/2014
PS: Mundka
New Case No. 64244/2016

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जि. पश्चिम, कमरा नं. 355
District Room No. 355
जल हजारी न्यायालय
Jal Hazari Court

Item No.20

FIR No. 878/2015
PS: Hari Nagar
New Case No. 69736/2016

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिसर, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 21

FIR No. 431/2016
PS: Hari Nagar
New Case No. 6077/2017

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355 एलीन
W: District Room No. 355
दोस हजारी न्यायालय
Tel: 47600000

Item no. 22

FIR No. 182/2018
PS: Mundka
New Case No. 5659/2018

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 for RPE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020
बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तरीकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, टुलीन रोड
West District, Room No. 355, Tulsi
मिस हजारी न्यायालय, दिल्ली
T. N. Hazari Court, Delhi

Item No. 23

E-FIR No. 037046/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter was at the stage of PE, however, on the last date of hearing, PE could not be recorded as accused was absent. Today also none has joined the proceedings on behalf of the accused. However, in the interest of justice, no adverse order is being passed today against the accused.

Put up on 08.12.2020 for further proceedings/PE.

(Babita Puniya)

MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला: पश्चिम, कमरा नं. 355, मुंबई नगर

District, Room No. 355, Mumbai

या हजारी न्यायालय, मुंबई

Item No. 24
State vs. Mohd. Aagaj

FIR No. 217/2014
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through VC

Accused is in JC

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of PE. However, since accused is running in J/C, put up on 24.08.2020 for *rehnumai* of the accused. Jail Superintendent is directed to produce the accused on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate
जिला परिषद, बंगला नं. 355, दिल्ली
West District, Room No. 355
रीस हजारी न्यायालय
The Magistrate

Misc., application

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
SI Pankaj Parashar, PS Hari Nagar through V/C
Learned counsel for the applicant
Deputy Superintendent, Jail no. 8/9 through V/C
Applicant is stated to be lodged in Jail no. 8/9.

Vide this application, applicant has, inter-alia, sought direction for preservation of the CCTV footage installed in Ward No. 12, Jail No. 8/9.

Court is convened through V/C from residence office.


Heard. Application perused.

After some arguments, Deputy Superintendent seeks some time to file the reply.

Heard. Allowed.

Let the same be filed by next date of hearing.

Put up on 24.08.2020 through V/C for further proceedings.


(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, कुर्ली रोड
West District, Room No. 355
रीस हजारी न्यायालय
The Magistrate

Item No. 25

CT No. 1357/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of pre-summoning evidence. Hence, the same stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up on 08.12.2020 of PSE.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355
West District, Room No. 355
तीस हज़ारी न्यायालय
Tis Hazari Courts

State vs. Virat @ Raja & Ors

FIR No. 117/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

Accused *Virat* produced from jail no.3 through V/C

Accused *Sumit* not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Let an explanation be called from the *Ahmad* regarding compliance of the previous order.

Put up on 25.08.2020 through V/C for purpose fixed.

Since Assistant *Ahmad* is running absent since long, concerned Naib Court is directed to help the *Ahmad* in issuance of process.

(Babita Puniya)

MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate
जिला परिषद, कमरा नं. 354
W: District, Room No. 354
दोस हजारी न्यायालय
The Metropolitan Court

Item No. 26

CT No. 32/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

Accused is in J/C

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage PE.

Put up on 25.08.2020 for *rehmumai* as accused is in J/C.

Jail Superintendent is directed to produce the accused through V/C on next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनीया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय मंजूर
West District, Room No. 355, Third Floor
दोस हजारी न्यायालय दि-11
Tis Hazari Courts, Delhi

FIR No. 99/2020

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C
Dharmender s/o Shri Mahesh from Jail No. 3 through V/C
Romil not produced from J/C

Court is convened through V/C from residence office.

Heard. File perused.

Let IO be summoned for next date of hearing.

Jail Superintendent is also directed to produce accused *Romil* on the next date of hearing.

Put up on 25.08.2020 through V/C for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय फ्लोर
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Court, Delhi

FIR No. 326/2020
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for accused and complainant

Court is convened through V/C from residence office.

Process not issued by the *Ahlmad*. He is directed to file an explanation in this regard.

Put up on 26.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तरीकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, टिंडी हजारी
West District, Room No. 355, Tindia
तीस हजारी न्यायालय, टिंडी
Tis Hazari Court

Item No. 5.
State vs. Anand Singh @ Nandu

FIR No. 000205/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that vide last order, NBWs were directed to be issued against the accused, however, the same could not be issued due to lock down.

Put up on 08.12.2020 for purpose fixed.

(Babita Punia)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 7
Dharamvir vs. Sanjay

PS: Mundka
CC No. 6377/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020

Present: None for the complainant

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that even on the last date of hearing, none had appeared on behalf of the complainant. Toady also none has joined the proceedings on behalf of the complainant. In view of the same, matter stands adjourned for 08.12.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020
बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिचय, कमरा नं. 355, तृतीय मंल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Yatish

FIR No. 128/20

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.08.2020 at 04:33 p.m.

Present: Learned APP for the State through V/C
Accused *Yatish* not produced from jail

Court is convened through V/C from residence office.

Put up on 18.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/11.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate 06
जिला परिषद, कमरा नं. 355, थाना फ्लोर
वीस डिस्ट्रिक्ट, रूम नं. 355, थाना फ्लोर
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi